

Further, Respondent nos. 1, 3, and 4 are directed to file a reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing, failing which the present Applicant shall proceed ex-parte against the Respondent nos. 1, 3 and 4. List this matter on **08.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)